

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 55/2025

SANTOSH KUMARI

Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

Respondent(s)

FOR ADMISSION

Date : 31-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Karan Babita, Adv.
Mr. Vipin Kumar, AOR
Mr. Dayanand Sharma, Adv.
Mr. K.c.tripathi, Adv.
Mr. Bharat Bhabuta, Adv.
Mr. Piyush Arora, Adv.
Mr. Sushan Sagar, Adv.
Ms. Anjali Negi, Adv.
Mr. Jitendra Kumar, Adv.
Mr. R.r.maurya, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in four weeks.
2. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Central Agency/Standing Counsel for the respondent(s).

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER